CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

CP-64/2001 in
OA-1104/93

New Delhi this the 10th day of August, 2001.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)
Hon'ble Dr. A. Vedavalli, Member(J)

Mrs. Nandi Kunwar,
W/o Kunwar R.P. Singh,
R/o D-625, Saraswati Vihar,
Delhi-34.   .... Petitioner

(through Sh. Rajesh Singh Chauhan, proxy for Mrs.C.M.
 Chopra, Advocate)

Versus

1.   The Delhi Administration through
     Sh. P.S. Bbhatnagar,
     Chief Secretary,
     Old Secretariat,
     Delhi.

2.   Sh. Gyanendra Srivastava,IAS,
     Director of Education,
     Directorate of Education,
     NCTR of Delhi,
     Old Secretariat,
     Delhi.

3.   Sh. L.P. Verma,
     Dy. Director of Education,
     Patrachar Vidyala,
     Timarpur,
     Delhi.

4.   Sh. Radhey Shyam,
     DDO (Patrachar)
     Timarpur,
     Delhi.

5.   Sh. G.S. Chauhan,
     Pay & Accounts Officer,
     Pay & Accounts Office(9)
     Govt. of NCT of Delhi,
     Old Secretariat,
     Delhi.   .... Respondents

(through Sh. Rajan Sharma, counsel for Respondents No. 1
 to 4 and Sh. Vijay Pandita, counsel for R-5, Advocate)

ORDER (ORAL)
Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

Heard both sides on CP-64/2001.

2. On the last date of hearing, petitioner had been granted two weeks time to study the due and drawn statement supplied to her. The same has been studied by the petitioner and he has no grievance.

3. Proxy counsel for petitioner claims litigation expenses and alleges that respondents have unnecessarily delayed implementation of the Tribunal's order.

4. We note that the Tribunal's order dated 16.02.2000 has been implemented, and the payment has been made by February 2001.

5. While no doubt there was some delay in implementation of the Tribunal's order, respondents counsel points out that this was because the retiral benefits had to be recalculated, and the same has now been done.

6. In the light of the above, we hold that it would not be fair to saddle dle the respondents with costs, but we call upon them to esnure that hereafter payments are made well within time.

7. CP-64/2001 is disposed of as above. Notices discharged.

(Dr. A. Vedavalli)   (S.R. Adige)
    M(J)   VC(A)

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